

HIGH COURT OF CHHATTISGARH, BILASPUR

Updated Status Report of pending MPs/MLAs cases for the Month of March, 2024

Sr.	Name of District	Name of the Court	Case No.	Party Name	Sections	Status Report received from the concern Court
1	Bastar at Jagdalpur	CJM, Jagdalpur	137/23	1. Kedar Kashyap(sitting MLA) 2. Santosh Bafna, Formar MLA 3. Balduram Kashyap (Formar MLA)	U/s 146,147 Railway Act	Evidence before charge
2	Bilaspur	CJM, Bilaspur	40/18	State Vs. Vikash + 6	147, 148, 189 IPC	Evidence
			974/16	State Vs. Jasbir Singh & 12 others	147, 341, IPC	Accused Statement
			975/16	State Vs. Prakash Singh Bindal & 12 others	147, 341 IPC	Accused Statement
3	Durg	CJM, Durg	Complaint Case No. 6623/2022	Smt. Purnima Thakur Vs. Dr. Laxmi Dhruw (Former MLA)	U/s 420 IPC	As the original record of the case has been sent to the Revision Court for disposal of Criminal Revision Number 337/2023.
			RCC 11705/2016	State Vs. (Rikesh Sen- Sitting MLA)	U/s 186/34,189, 353/34, 427/34, 448/34 IPC	Case is fixed for evidence statement
4	Kabirdham (Kawardha)	CJM, Kawardha	Criminal Case No. 135/2022	State of C.G. Vs. Ashok Kumar Sahu & Ors.	U/s 147, 148, 149, 109, 353, 332, 153(A), 186, 188, 295, 427, 120(B), 144, 152, 440, 452, 455, 195(K) IPC & 3 Prevention of Damage Property Act	Presence & Argument on charge
		CJ-II & JMFC, Pandariya	456/2021	State of C.G. Vs. Vijay Sharma & Ors. (Vijay Sharma -Sitting MLA)	U/s 147, 186, 353, 447 IPC & 3 Prevention of Damage Property Act	At the stage of Argument before charge
5	Raipur	4 th A.D.J., Raipur	ED 03/2023	ED Vs. 1. Devendra Singh Yadav (Sitting) 2. Chandradev Prasad Roy (Former)	3, 4 Prevention of Money Laundering Act, 2002	next date of hearing on 27.04.2024
		III CJ-I & A.C.J.M., Raipur (C.G.)	Case No. 5465/18	Bhupesh Baghel, MLA	120B, 469, 471 IPC & 67-A, I.T. Act	Stay 10.04.2024